



Government of Jammu and Kashmir
Health and Medical Education Department
Civil Secretariat, Srinagar

Notification
Srinagar, the 24th May, 2021

S. O. 182 :- In exercise of the powers conferred by section 2 of the Epidemic Disease Act, 1897 (Act No. 3 of 1897), the Lieutenant Governor of the Union territory of Jammu and Kashmir hereby makes the following regulations; namely:-

1. Short Title, Extent and Commencement:-

- (i) These regulations may be called the Jammu and Kashmir Epidemic Diseases (MUCORMYCOSIS) Regulations, 2021.
- (ii) They shall extend to whole of the Union territory of Jammu and Kashmir.
- (iii) They shall come into force from the date of publication of the notification in the Official Gazette.

2. Definitions: - In these regulations unless the context otherwise requires;

- a) **'Epidemic Disease'** means MUCORMYCOSIS.
- b) **'Surveillance Personnel'** means any personnel designated by the District Magistrate of the respective District to discharge such functions, duties and responsibilities as are considered necessary for the purpose of these regulations;

c) **'Premises'** means any land, whether used for agricultural or non-agricultural purposes, or any building or part of a building and includes,-

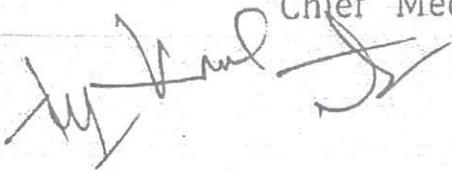
i) the garden, grounds and out-houses, if any, appurtenant to such building or part of a building, and;

(ii) any fittings affixed to such building or part of a building for the more beneficial enjoyment, thereof;

d) **'Order'** means any instruction(s) or order(s) issued by the concerned District Magistrate/ Additional District Magistrate/ Sub Divisional Magistrate or officers of the Health and Family Welfare Department and Department of Medical Education not below the rank of Chief Medical Officer of a District, Principal of a Government Medical College or Medical Superintendent of a Hospital or any other officer of the Union territory of Jammu and Kashmir as may be designated by the Government in this regard for the surveillance, prevention and control of mucormycosis.

e) **'District Surveillance Unit'** means any unit or office notified as such by the Government or any of its functionaries.

3. All the Government and private health facilities, Medical Colleges will follow the guidelines for screening, diagnosis, management of Mucormycosis, issued by the MoHFW(GoI)/ICMR/Government of Jammu and Kashmir as amended from time to time and make it mandatory for all these facilities to report suspected and confirmed cases to Health Department through District Level Chief Medical Officers and Integrated Disease Surveillance



Program(IDSP).

4. No person/ institution or organization will spread any information or material for management of Mucormycosis without prior permission from Director Health Services, Jammu/Kashmir.
5. No person/ institution or organization will use any print/ electronic or any other form of media for Mucormycosis without prior permission from Director Health Services, Jammu/ Kashmir.
6. **Notice for disobeying the Notification:** The Director Health Services, Jammu/ Kashmir shall constitute a District Committee headed by Chief Medical Officer of the concerned District, which will have specialist of Internal Medicine, Ophthalmology, ENT and Epidemiologist as members to review any disobeying by the person/ institution or organization of the notification or any order issued under these regulations. If disobeying is proved, a notice would be issued by the Chief Medical Officer of the concerned district against such person / institution or organization, indicating the offence/ irregularly conducted as per this notification.
7. The reply of person/ institution or organization received against the notice will be reviewed by the aforementioned District Committee. If reply is not received within stipulated time of receipt of the notice or if the reply is found unsatisfactory by the Committee and it is confirmed that the person/ Institution or organization has disobeyed regulations, the Chief Medical Officer of concerned district will take necessary action against the delinquent person/ institution or organization as per Section 3 of the Epidemic Diseases Act, 1897.
8. **Penalty:** Any person/ institution or organization disobeying

these Regulations or order issued under these Regulations shall be deemed to have committed as offence punishable under section 188 of Indian Penal Code(45 of 1860).

9. **Protection to persons action under these Regulations:** No suit or legal proceedings shall lie against any person for anything done or intended to be done in good faith under these regulations.

By order of the Lieutenant Governor.

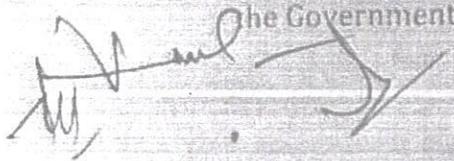
Sd/-
Atal Dulloo, (IAS)
Financial Commissioner,
Health & Medical Education Department

No. HD/Legal/Notification/MR-28/2021

Dated: 24-05-2021

Copy to the :

1. Principal Secretary to Honb'le Lieutenant Governor, J&K.
2. Joint Secretary (J&K) Ministry of Home Affairs, Government of India.
3. Joint Secretary, Ministry of Health & Family Welfare, Government of India.
4. Secretary to Government, General Administration Department.
5. Secretary to Government, Department of Law, Justice & PA
6. Divisional Commissioner, Jammu/ Kashmir.
7. Director, SKIMS, Soura, Srinagar.
8. Director General, Family Welfare, MCH & Immunization, J&K
9. Mission Director, National Health Mission, J&K.
10. Principal, Government Medical College, Jammu/ Srinagar/ Baramulla/ Anantnag/ Doda/ Kathua/ Rajouri.
11. Director Health Services, Jammu/ Kashmir.
12. Director, Indian Systems of Medicine, J&K
13. Managing Director, J&K Medical Supplies Corporation Ltd.
14. State Drugs Controller, Drugs & Food Control Organization, J&K.
15. All Deputy Commissioners of Union Territory of Jammu and Kashmir.
16. Director Archives, Archaeology & Museum J&K.
17. OSD to the Advisor(B) to the Honb'le Lieutenant Governor, J&K.
18. General Manager, Government Press, Jammu for publication in the next issue of the Government Gazette.



19. All Chief Medical Officers of Health Department of Union territory of J&K.
20. Private Secretary to the Chief Secretary.
21. Private Secretary to the Financial Commissioner, Health & Medical Education Department.
22. Incharge website for hosting the S.O on the official Website.
23. Stock file.


24/05/2021
(Sajad Amin Shah)

Additional Secretary to the Government
Health & Medical Education Department

